

number of Yol Camp members settled in Jammu was 9,132. Actually, it was 4,734. I want that to be corrected.

MR. CHAIRMAN : 4,734 and not 9,132.

MESSAGE FROM THE HOUSE OF THE PEOPLE

INFLUX FROM PAKISTAN (CONTROL) REPEALING BILL, 1952.

SECRETARY : Sir, I have to report to the Council the following message received from the House of the People signed by the Secretary to the House :

"In accordance with the provisions of Rule 115 of the Rules of Procedure and conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Influx from Pakistan (Control) Repealing Bill, 1952 which has been passed by the House at its sitting held on the 6th December 1952."

I lay the Bill on the Table.

LEAVE OF ABSENCE TO SHRI K. SURYANARAYANA

MR. CHAIRMAN : I have one letter of leave of absence from Mr. Kommareddi Suryanarayana :

"As I am suffering from fever since 15-11-1952 I could not attend the session from 24-11-52 and I think that I may not attend the present session. So I request the House through your Honour to grant me leave from 24-11-1952 up to closing of the present session."

Is it the pleasure of the Council that permission be granted to Mr. Suryanarayana ?

(No Hon. Member dissented.)

MR. CHAIRMAN : Permission to remain absent is granted.

MOTION FOR PAPERS RE. SHRI SRIRAMULU'S FAST.

SHRI P. V. NARAYANA (Madras) : Sir, I have given notice of a motion for

papers on a matter of urgent importance arising out of the precarious condition in which Shri Sriramulu is today.

AN HON. MEMBER : We do not hear the hon. Member.

MR. CHAIRMAN : What he says is that he has given notice of a motion for papers in connection with the grave situation in which Shri Sriramulu is.

SHRI P. V. NARAYANA : Sir, it is an urgent and serious matter and I request the Chair to admit that motion so that we may have a chance to know Government's views on this matter. The other day the matter was raised by my hon. friend Mr. Sundarayya. In fact, on two occasions the hon. Member moved this matter on the floor of this House. There was then no hon. Minister—there might have been a good number of Ministers present—who cared anything for the motion. But, Sir, it is a very urgent matter and if the Government could come forward with an announcement that may make him give up this fast and save his life. I therefore request the Chair to admit this motion and allow it, so that the Government will have the benefit of the opinion of the hon. Members and the country will know of the announcement that the Government would like to make.

MR. CHAIRMAN : This question was raised two or three days ago by Mr. Sundarayya and Prof. Ranga.

SHRI P. SUNDARAYYA (Madras). I may remind the House and bring to the notice of the hon. Members that day after day telegrams are pouring in. Here, I have got a bunch of telegrams and, I think, the hon. Ministers are also receiving many and though it is the fiftieth day...

PROF. G. RANGA (Madras) : Fifty-first day.

AN HON. MEMBER : How is it that the Communist Members are alone getting telegrams ?

SHRI P. SUNDARAYYA : Yes, even though it is the fifty-first day and the Members have brought this to the notice of the House and informed the Government that he is seriously ill—on his death-bed he is now vomiting blood—Government have not moved in this matter at all. Therefore, I think this question must be discussed and the Government should be pleased to make a statement.

PROF. G. RANGA : We are also in favour of it.

SHRI B. GUPTA (West Bengal) : Sir, for the last three days the matter has been brought before the House. But then the Prime Minister was not here. Since he has come, it is his duty to make a statement. This is a matter which is of great importance not only to the people of that area, but to the whole country and the Minister must take us along with them.

MR. CHAIRMAN : It is a motion for papers which will have to be examined and then admitted. I will consider the question and you have the decision soon. Would you like to make a statement, Mr. Biswas ?

THE LEADER OF THE COUNCIL (SHRI C. C. BISWAS) : Sir, the Chairman was good enough to mention this matter when I was in his chamber. But I do not know what papers are available to Government on this subject. If there are any papers, I think, they will be placed before the House. I believe the question relates only to the condition of the gentleman who is on hunger-strike. If it raises the other question over which there is so much controversy.....

PROF. G. RANGA : Surely.

SHRI C. C. BISWAS : Sir, if the point is raised as to the formation of the Andhra State, that is a different matter. It is a subject.....

PROF. G. RANGA : Why is it different ?

MR. CHAIRMAN : Order, order.

SHRI B. GUPTA : Sir, I am astounded by the reply that the hon. Minister gave before the House.

MR. CHAIRMAN : Order, order.

SHRI C. C. BISWAS : The right to feel astounded does not belong only to one section of the House.

MR. CHAIRMAN : Order, order.

SHRI B. GUPTA : What he means is only the hunger-strike. You cannot separate the question of the immediate formation of the Andhra State from the other.

SHRI C. C. BISWAS : Sir, I was going to say that if that issue is going to be raised by the House, what I have to submit is this : This is a matter on which the Prime Minister has had occasion to make a statement both in this House and in the other—if not in this House, at least in the other. With reference to Government policy on the subject, I think, it is well-known, and if a fresh statement is desired, then, of course, the Prime Minister is here and he will be in a position to make any announcement of policy. So far as I am aware, there is no change in the policy of Government. So far as announcement of policy is concerned, I will say only this much at this stage. I think the question can be further considered.....

MR. CHAIRMAN : The point is that this is a motion for papers and it is for me to consider the admissibility. I will consult the Prime Minister. If the Prime Minister is prepared to make a fresh statement, I will allow it.

PROF. G. RANGA : Sir, if time cannot be allowed today, it should be allowed tomorrow. Otherwise, there would be no occasion to discuss it.

SHRI B. GUPTA : May I prevail upon your wisdom to bring home to

the hon. Minister the necessity of treating the matter a little more seriously instead of treating it technically ?

SHRI C. C. BISWAS : Sir, I am surprised that there should be anything in my observations which deserves the castigation that I was not serious.

MR. CHAIRMAN : Order, order.

SHRI P. SUNDARAYYA : My only submission is that the reply of the hon. Minister is not satisfactory and that the Chairman must be pleased to give the time for the discussion of the motion.

MR. CHAIRMAN : I will try.

SHRI P. SUNDARAYYA : For the information of the Government, I may say there are two more telegrams which I have received just now.

CYCLONE IN SOUTH INDIA

SHRI T. S. PATTABIRAMAN (Madras) : Sir, with the permission of the Chair, I desire to draw the attention of the House as well as the Government to the great calamity that has taken place in the South. We are all aware that a cyclone of great intensity hit the South very recently and the damages effected have been considerable. Sir, communications and transport have been completely paralysed through out many a district in Tamil Nad and in some parts of Madras. We are not as yet in full possession of the facts. Several reports have appeared in the newspapers of Madras, especially, the 'Hindu' giving the day to day occurrences that are taking place and the gruesome spectacle of suffering witnessed in those areas. Many villages have been erased and in fact many cultivators' lands have been erased. The sea has advanced as far as ten miles in many a coastal area and practically, the entire area of the Tanjore district which is the granary of the South, the greatest paddy-growing centre is flooded with water. The loss caused to agriculture will run to several crores. The total havoc has been considerable and the modest estimate can put it down at Rs. 5 crores. Sir, it is true

that misfortunes do not come single. In Madras we have had considerable damages due to drought. Coming on the wake of this, the havoc that has been caused by the cyclone is very severe. The situation is very serious as regards men and materials and some immediate step is called for.

MR. CHAIRMAN : You cannot discuss the question.

SHRI T. S. PATTABIRAMAN : Sir, I am only mentioning it. Sir, the Government of Madras thinks that the increase in the expenditure has been so high that it is ten crores today. We are faced with this cyclone and yesterday it was announced that another cyclone was forming at the very place where it had struck earlier. I would draw the attention of the House as well as the Government to the fact that the situation is very grave and that the area, is in urgent need of help for the affected persons. They require urgent help for rehabilitation of the distressed persons. I understand that in the other House the Government have agreed to lay on the Table of the House a detailed report of the calamity that has taken place and the damages that have been caused to communications—railways, telegraph and other things—and also the damage done to agriculture and also they have promised to give an indication of what the Government of India is going to do towards relief of the stricken province of Madras. May I request through you that the Government can also place a similar report on the Table of this House for information and if necessary, have a discussion on the same so that the Government may be fully posted with the facts and Members also may be satisfied that this Government is doing all that is possible for them.

THE LEADER OF THE COUNCIL (SHRI C. C. BISWAS) : Sir, Government are fully alive to the situation which has unfortunately arisen in Madras. As the hon. Member said the matter was raised in the other House and a joint report is under preparation which will give a full account of the damage which has been caused and the steps